

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.833/2007
Arising from
Petition(s) for Special Leave to Appeal (Crl) No(s).6002/2006

SHAIKH BAKSHU & ORS. Petitioner(s)

VERSUS

STATE OF MAHARASHTRA Respondent(s)

Date: 21/06/2007 This Petition was called on for Judgment today.

For Appellant(s) Mr. Amit Kr. Chawla, Adv.
Mr. Ramesh Jhadav, Adv.
Mr. Naresh Kumar, Adv.

For Respondent(s) Mr. Ravindra Keshavrao Adsure, Adv.

Hon'ble Dr. Justice Arijit Pasayat pronounced the Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice D.K. Jain.
Leave granted.

The appeal is allowed in terms of the signed reportable Judgment. The appellants are acquitted of the charges. They be set forth at liberty if not required in any other case.

(Subhash Chander)
Court Master

(Phoolan Wati Arora)
Court Master

[Signed reportable Judgment is placed on the file]